

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No. 108 of 1995

Friday this the 20th day of January, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

N. Sreenath,
Casual Mazdoor (Speed Post
Collection Agent)
Speed Post Centre,
Kochi.11. ... Applicant
(By Advocate Mr. M. Paul Varghese)

Vs.

1. The Manager, Speed Post Centre,
Kochi.11.
2. Senior Superintendent of Post
Offices, Kochi.11.
3. The Post Master General,
Central Postal Region,
Cochin.16.
4. Director General,
Department of Posts,
New Delhi. ... Respondents

(By Advocate Mr. James Kurien, ACGSC)

O R D E R

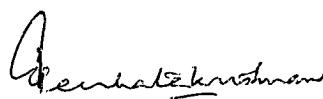
CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is entitled to be granted temporary status under A.I Scheme. Stating so, he has made AIV representation and that is pending consideration before 1st respondent. A representation like this should have been and ought to have been disposed of in six months. Public officers are beholden to act with despatch. We direct 1st respondent to pass a speaking order with reference to the contentions

in AIV within four weeks from today and communicate the same under acknowledgment to applicant.

2. Application is disposed of as aforesaid. No costs.

Dated 20th day of January, 1995.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

ks201

List of Annexures

Annexure A I: True copy of Letter No. 45/95/87-SPB-I dated 12-4-91 sent by 4th respondent, communicated through 2nd respondent's Office by Endt.No.A/ CL-PTC/Rlgs dated 13-5-91.

Annexure A IV: True copy of the representation dated 7-6-94 submitted by the applicant before the 1st respondent.